

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-233(PB)/2017

IN THE MATTER OF:

Ahulwalia Construction Group Applicant/petitioner
Vs.
OSL Healthcare Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner :

For the Respondent :

ORDER

Learned Counsel for the respondent requests for some time to file reply. Let the reply be filed within a week with a copy in advance to the Counsel for the petitioner. Rejoinder, if any, be filed within three days thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 19th September, 2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

29.08.2017
V. Sethi